

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

IA-6314/2023, IA-5252/2023, IA -910/2024, IA -865/2024, IA -827/2024, Intervention.P28/2024, IA-2769/2024, IA-2562/2024, IA-1596/2024, IA-1600/2024, IA-1644/2024, IA-203/2024, IA-3738/2023, IA-3739/2023, Cont.A-60/2023,

In
IB-317(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.	Petitioner/Applicant
Vs.		
Andes Town Planners Pvt Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Mahaliyan Mr. Palash S Singhai, Harshal Sareen, Mr Pawan Sree Agarwal, Mr. Utkarsh Jaiswal, Vikas Tiwari Advs.
For Respondent	:	Mr. Kaustubh Singh Adv.

ORDER

Due to paucity of time, the matter is adjourned to **26.07.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik